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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

R.A.No.66/2001

IN

OA No. 2634/2000

New Delhi : Dated, this the 15th day of MAY , 2001.

HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN (A).

HON'BLE DR.A.VEDAVALLI, MEMBER (J)

IN THE MATTER OF

1. Govt. of NCT of Delhi,
through the Chief Secretary,
5, Sham Nath Marg,
Delhi-54

2. Director of Education,
Old Secretariat Building,
Delhi-54

3. Dy. Director of Education,
Distt. Central,
Bela Road, Darya Ganj,
New Delhi.

4. Delhi Subordinate Services Selection Board,
through the Chairman,
3rd Floor UTCs' Bldg.,
Behind Karkardooma Courts Complex,
Institutional Area, VishwasNagar,
Delhi.

5. Principal,
Govt. Boys Sr. Secondary School,
Zeenat Mahal,
Kamla Market,
New Delhi -2
(By Advocate: Shri George Paraken)
Versus

Shri Ghanshyam Arya,
S/o Shri Hari Ram Patwal,
R/o Arya Samaj (Anarkali),
Mandir Marg,
Delhi

.....Review Applicants.

.....Review Respondent.

(By Advocate: Shri S.C.Bhasin)

ORDER

S.R.Adige, VC(A):

Heard both sides on RA No. 66/2001.

2. We are satisfied that there is an error apparent on the face of the Tribunal's order dated 10.1.2001 disposing of OA No. 2634 /2000, in as much as in para 1 of that order, respondents' order dated 24.11.2000 (Annexure E-1 of OA) has been described as a dismissal order, although in fact it was not a dismissal order but an order of termination of service.

3. Under the circumstance, RA No. 66/2001 is allowed, the order dated 10.1.2001 is recalled and OA No. 2634/2000 is ordered to be listed for hearing afresh on merits. Respondents to file reply within 4 weeks, 3 weeks for rejoinder, if any.

4. Meanwhile we are informed that pursuant to the interim orders passed on 18.12.2000 applicant has been taken back on duty. That shall continue till next date.

5. List for hearing on 20.7.2001.

6. Issue copy of this order to both parties.

A. V. Davalgi

(DR. A. V. DAVALLI)
MEMBER (J)

S. R. Adige
(S. R. ADIGE)
VICE CHAIRMAN (A)

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